

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)

For the attention of the stakeholders of Amigo Dispensing Solutions Private Limited

Sr. No	Particulars	Detail
1	Name of corporate person	Amigo Dispensing Solutions Private Limited
2	Date of incorporation of corporate person	12.10.2001
3	Authority under which corporate person is incorporated/ registered	Registrar of Companies, Ahmedabad, Gujarat under the Companies Act, 2013
4	Corporate Identity Number/ Limited Liability Identity number of corporate person	U29252GJ2001PTC040102
5	Address of the registered office and principal office (if any) of corporate person	SUBHAAG, B-16, RAMIN PARK, OLD PADRA ROAD, VADODARA 390020
6	Liquidation commencement date of corporate person	10.02.2026
7	Name, address, email address, telephone number and the Registration number of the liquidator	Kashyap Shah Insolvency Professional B-203, Manubhai Towers, Opp. M S University, Sayajigunj, Vadodara 390020 Email:- kashyap.cs.ip@gmail.com Telephone no. 9998062244 Registration no: IBBI/IPA-002/IP-N00367/2017-18/11035
8	Last date for submission of claims	11.03.2026

Notice is hereby given that Amigo Dispensing Solutions Private Limited has commenced voluntary liquidation on 10th February, 2026.

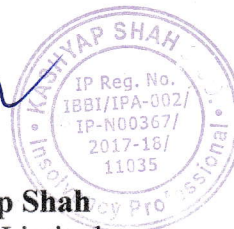
The stakeholders of Amigo Dispensing Solutions Private Limited are hereby called upon to submit a proof of their claims, on or before 11th March, 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date: February 10, 2026
Place: Vadodara

Kashyap Shah
Liquidator of Amigo Dispensing Solutions Private Limited
Registration no: IBBI/IPA-002/IP-N00367/2017-18/11035
AFA valid upto 30-06-2027





Cholamandalam Investment and Finance Company Limited
Registered office at Chola Crest C-54 & 55, Super B-4, Thiru Vi Ka Industrial Estate,
Guindy, Chennai - 600032 Branch Office : 7th Floor, 701, 702, 703, The Junomona
Tower, Near Rajhansh Cinema, Opp Pal RTO office, Adajain, Surat-395009 under the
Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in
exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 08/12/2025 to Ramesh Shantilal Bosamiya/Hiralben
Rameshbhai Bosamiya herein after referred to as borrower and Co-Borrowers in Loan A/c Nos. HED/RHE00000041402 to repay the amounts mentioned in the notice being Rs.1,40,63,733/- (Rupees: One
Crore Forty Lakh Sixty Three Thousand Seven Hundred Seventy Seven Rupees Only) as on 08/12/2025 with interest thereon within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 12th day of February, 2026.
The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrowers in particular and the Public in general are hereby cautioned not to deal with the property and any dealings with the said property will be subject to the charge of M/s Cholamandalam Investment and Finance Company Limited, for an amount of being Rs.1,40,63,733/- (Rupees: One Crore Forty Lakh Sixty Three Thousand Seven Hundred Seventy Three Rupees Only) as on 08/12/2025 and interest and charges thereon.

POSSESSION NOTICE (Immovable Property) [Rule 8(1)]
Whereas the undersigned being the Authorized Officer of M/s Cholamandalam Investment and Finance Company Limited, having its registered office at C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai 600032 and its one of the Branch at 7th Floor, 701, 702, 703, The Junomona Tower, Near Rajhansh Cinema, Opp Pal RTO office, Adajain, Surat-395009 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 08/12/2025 to Ramesh Shantilal Bosamiya/Hiralben Rameshbhai Bosamiya herein after referred to as borrower and Co-Borrowers in Loan A/c Nos. HED/RHE00000041402 to repay the amounts mentioned in the notice being Rs.1,40,63,733/- (Rupees: One Crore Forty Lakh Sixty Three Thousand Seven Hundred Seventy Seven Rupees Only) as on 08/12/2025 with interest thereon within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 12th day of February, 2026.
The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrowers in particular and the Public in general are hereby cautioned not to deal with the property and any dealings with the said property will be subject to the charge of M/s Cholamandalam Investment and Finance Company Limited, for an amount of being Rs.1,40,63,733/- (Rupees: One Crore Forty Lakh Sixty Three Thousand Seven Hundred Seventy Three Rupees Only) as on 08/12/2025 and interest and charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All The Pieces & Parcel of Immovable Property Bearing Flat No. F/5, on The Fifth Floor, Admeasuring 2594.236 Sq. Feet i.e. 241.1 Sq. Mtrs. Built-up Area, Along With Undivided Proportionate Share in The Land With All Rights in Wing-F, of Avenue-77, Constructed on a Land Bearing Block/Revenue Survey No. 89/1, Admeasuring 6200 Sq. Mtrs., And Block/Revenue Survey No. 89/2, Admeasuring 21200 Sq. Mtrs., Total Admeasuring 27400 Sq.mtrs., T. P. Scheme No. 2, [Vesu- Bharthana-Vesu], Final Plot No-77, Admeasuring 10000 Sq.mtrs., & Final Plot No. 175, Admeasuring 9770 Sq. Mtrs., Paiki Final Plot No. 77 Admeasuring 10000 Sq. Mtrs., Situated At Moje Village: Vesu, Sub-district & District: Surat. Own By Ramesh Shantilal Bosamiya, Bounded are As Under: East: Adj. Road, West: Adj. Final Plot No. 79 & 21, North: Adj. Final Plot No. 76/2, South: Adj. Final Plot No. 170
Date : 12-02-2026
Place : SURAT
Sd/- Authorized Officer
Cholamandalam Investment & Finance Co. Ltd

**FORM A
PUBLIC NOTICE**
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulation, 2017)

**FOR THE ATTENTION OF THE CREDITORS OF
AMIGO DISPENSING SOLUTIONS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Amigo Dispensing Solutions Private Limited
2. Date of incorporation of corporate person	12.10.2001
3. Authority under which corporate person is incorporated/ registered	Registrar of Companies, Ahmedabad, Gujarat under the Companies Act, 2013
4. Corporate Identity Number/ Limited Liability Identity number of corporate person	U29252GJ2001PTC040102
5. Address of the registered office and principal office (if any) of corporate person	SUBHAAG, B-16, RAMIN PARK, OLD PADRA ROAD, VADODARA 390020
6. Liquidation commencement date of corporate person	10.02.2026
7. Name, address, email address, telephone number and the Registration number of the liquidator	Kashyap Shah - Insolvency Professional B-203, Manubhai Towers, Opp. M S University, Sayajigunj, Vadodara 390020 Email:- kashyap.sc.la@gmail.com Telephone no. 9998062244 Registration no. IBBI/IPA-002/IP-NQ0367/2017-18/11035
8. Last date for submission of claims	11.03.2026

Notice is hereby given that Amigo Dispensing Solutions Private Limited has commenced voluntary liquidation on 10th February, 2026.

The stakeholders of Amigo Dispensing Solutions Private Limited are hereby called upon to submit a proof of their claims, on or before 11th March, 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
Kashyap Shah
Liquidator of Amigo Dispensing Solutions Private Limited
Registration no. IBBI/IPA-002/IP-NQ0367/2017-18/11035
AFA valid upto 30-06-2027

Date : 10th February, 2026
Place: Vadodara

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act

[Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), that **BHAKTI JEWELS LLP (LPIN : AAX-2529)** a LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a Company limited by shares.

2. The Principal Objects of the Company are as follows :
To carry on the business of manufacturing, producing, designing, assembling, job working, altering, repairing, buying, selling, packing, transporting, distributing, import, export & deal with all classes, kinds, types, nature and descriptions of precious and semi-precious metals including gold, silver and platinum, precious, semi-precious and imitation stones, including diamonds, pearls and gems, ornaments, articles and jewellerys made of or containing gold, silver, platinum or any other precious or semi-precious metals, diamonds, pearls, gems or any other precious, semiprecious or imitation stones, whether or not worked or sewed into any wearing apparel and whether or not set in any furniture, utensil or other article.

To carry on in India or elsewhere the business to prepare, cut, polish, set, design, display, exchange, examine, finish, and establishing support services but not limited to Research & Development, transports, maintenance of information systems & consultants for the aforementioned services & businesses.

3. A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the office at TF/02, 413/1, Kalp Bhakti House, B/h. Axis Bank, Swagat Cross Road, C.G. Road, Ellisbridge, Ahmedabad, 380006, Gujarat, India

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), PIN Code : 122050, within Twenty one days from the date of publication of this notice, with a copy to the Company at its Registered Office.

Dated This 13 Day of February, 2026

Name(s) of Applicants :
Akshay Sevantilal Mehta **Varshaben Akshaykumar Mehta**
(Designated Partner) (DIN : 02986761) (Designated Partner) (DIN : 02988112)



Cholamandalam Investment and Finance Company Limited
Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032.

E-AUCITON SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction sale notice of 15 days for sale of immovable assets under th Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the **PUBLIC IN GENERAL** and in particular to the Borrower(s) and Guarantor(s) indicated in **COLUMN (A)** that the below described immovable property(ies) described in **COLUMN (C)** Mortgaged / Charged to the secured creditor the **POSSESSION** of which has been taken as described in **COLUMN (D)** by the Authorized Officer of Housing **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :- Notice is hereby given to Borrower / Mortgagor(s)/ legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s)/ Mortgagor(s) (Since deceased), as the case may be indicated in **COLUMN (A)** under Rule 8(6) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

SR. NO.	[A] LOAN ACCOUNT NO. NAMES OF BORROWER(S) / MORTGAGER(S) / GAURANTOR(S)	[B] D/s. DUES TO BE RECOVERED (SECURED DEBTS)	[C] DESCRIPTION OF THE IMMOVABLE PROPERTY / SECURED ASSET	[D] TYPE OF POSSESSION	[E & F] RESERVE PRICE (IN ₹) EARNEST MONEY DEPOSIT (IN ₹)	[G] DATE OF AUCTION & TIME
1	Loan Account No.: HLO1VPI00003353 Mr. Dineshbhai Harjibhai Bharsa Mrs. Savitaben Bharsa Both are Residing at: 220 Bhusr Faliya, Bhandarkutch, Bhandarkutch, Dharampur, Gujarat - 396126 Also At : Flat No-307 Sunrise Residency, Samarvani Bh. Samarvani Gram Panchayat, Dadra and Nagar Haveli 396230	Rs. 20,16,740/- (Rupees) Twenty Lakhs Sixteen Thousand Seven Hundred Forty Only As On 22-09-2025	All that entire Flat No. 307, admeasuring about – 674.00 Sq. Fts. Carpet area & alongwith Balconies and wash area admeasuring 83 Sq. ft. Situated on the 3rd Floor of the building known as "SUNRISE RESIDENCY", Constructed on N.A. Land bearing Survey No.5 admeasuring about – 00 Hect. 20 Are Situated at Village – Samarvani, Union Territory of Dadra and Nagar Haveli owned by MR. DINESH HARAJUBHAI BHASARA.	(Constructive)	Rs. 20,32,110/- (Rupees) Twenty Lakh Thirty Two Thousand One Hundred Ten Only Rs. 2,03,211/- (Rupees) Two Lakh Three Thousand Two Hundred Eleven Only	04-03-2026 from 02.00 P.M. to 04.00 P.M (with automated extensions of 5 minutes each in terms of the Tender Document)

1. INSPECTION DATE : 02-03-2026

2. MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-.

3. Last date of submission of Bid/ EMD/ Request letter for participation is 03-03-2026 till 5 P.M.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. <https://www.cholamandalam.com> and www.auctionfocus.in.

* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and/or realisation thereof.

For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Sambhaji Patil on his Mobile 93775 83775 / Mr. Rahul Jitendrabhai Dhoobi on his Mobile No. +91 8758587337 & E-mail is: rahuljd@chola.murugappa.com official of **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** to the best of Knowledge and information of the Authorized Officer of **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** there are no encumbrances in respect of the above immovable properties/ secured Assets.

Date: 12-02-2026
Place: Dadra And Nagar Haveli
Sd/- AUTHORISED OFFICER
Cholamandalam Investment and Finance Company Limited



Cholamandalam Investment and Finance Company Limited
Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032.

E-AUCITON SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction sale notice of 15 days for sale of immovable assets under th Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the **PUBLIC IN GENERAL** and in particular to the Borrower(s) and Guarantor(s) indicated in **COLUMN (A)** that the below described immovable property(ies) described in **COLUMN (C)** Mortgaged / Charged to the secured creditor the **POSSESSION** of which has been taken as described in **COLUMN (D)** by the Authorized Officer of Housing **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :- Notice is hereby given to Borrower / Mortgagor(s)/ legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s)/ Mortgagor(s) (Since deceased), as the case may be indicated in **COLUMN (A)** under Rule 8(6) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

SR. NO.	[A] LOAN ACCOUNT NO. NAMES OF BORROWER(S) / MORTGAGER(S) / GAURANTOR(S)	[B] D/s. DUES TO BE RECOVERED (SECURED DEBTS)	[C] DESCRIPTION OF THE IMMOVABLE PROPERTY / SECURED ASSET	[D] TYPE OF POSSESSION	[E & F] RESERVE PRICE (IN ₹) EARNEST MONEY DEPOSIT (IN ₹)	[G] DATE OF AUCTION & TIME
1	Loan Account No.: HLO2MRI000039807 Mr. Mahesh Narsibhai Dabhi Mrs. Champaben Dabhi Both are Residing at: Moonnagar Chowk, Opp. Aaradhna Tower, Latl Plot, Morbi, Morbi, Gujarat - 363641 Also At : Radha Karushna Park Vajepur R.S.No. 1300 Paiki, Plot No. 28 Panchasar Road, Morbi Morbi 363641	Rs. 32,33,770/- (Rupees) Thirty Two lakhs Thirty Three Thousand Seven Hundred Seventy Only as on 10-09-2025	All the peace and parcel a Property of residential property being open land area adm. 90-839 Sq. Mtrs. Of Plot No. 28p of area known as "Radhakrushna Park" of revenue Survey No. 1300 paikae locate at village Vajepur, Taluka Morbi District Morbi in the state of Gujarat having four side Boundaries as under:- Boundaries of Property:- North:- Road, South:- Remaining Land of Plot No. 28, East:- Road And West:- Remaining land of Survey No. 1300 Paikae.	(Constructive)	Rs. 37,47,960/- (Rupees) Thirty Seven Lakh Forty Seven Thousand Nine Hundred Sixty Only Rs. 3,74,796/- (Rupees) Three Lakh Seventy Four Thousand Seven Hundred Ninety Six Only	04-03-2026 from 02.00 P.M. to 04.00 P.M (with automated extensions of 5 minutes each in terms of the Tender Document)

1. INSPECTION DATE : 02-03-2026

2. MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-.

3. Last date of submission of Bid/ EMD/ Request letter for participation is 03-03-2026 till 5 P.M.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. <https://www.cholamandalam.com> and www.auctionfocus.in.

* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and/or realisation thereof.

For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Girirajsinh Savjitsinh CHUDASAMA Contact Number +91 9574202220 and Email: girirajsinhsc@chola.murugappa.com / Mr. Rahul Jitendrabhai Dhoobi on his Mobile No. +91 8758587337 and Email: rahuljd@chola.murugappa.com official of **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** to the best of Knowledge and information of the Authorized Officer of **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** there are no encumbrances in respect of the above immovable properties/ secured Assets.

Date: 12-02-2026
Place: Morbi
Sd/- AUTHORISED OFFICER
Cholamandalam Investment and Finance Company Limited



Indian Bank
Zonal Office : 301-311/3rd Floor, Neelkanth Avenue-1, Opp. Gujarat Vidyapeeth, C.U. Shah College Street, Income Tax Cross Road, Ashram Road, Ahmedabad-380014.
Ph. : 079-27431248/27461066

E-AUCTION SALE NOTICE
APPENDIX- IV-A" [See proviso to Rule 8(6) / 9(1)] Sale notice for sale of Immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) / 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Indian Bank, New Chandkheda Branch Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 19.03.2026 at 11.00 AM to 03.00 PM, for recovery of Rs. 14,45,023/- (Rupees Fourteen Lakhs Forty Five Thousand and Twenty Three only) towards Loan as on 03.11.2025 together with further interest thereon and incidental expenses, costs, charges etc. Ltd. to the Indian Bank, New Chandkheda Branch Secured Creditor, from

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below :

Sr. No.	Name & address of Borrowers / Guarantors / Mortgagors	Detailed description of the Property	Reserve Price / EMD / Bid Inc. amount	Property ID No./ Nature of Possession
1	Mrs. Rekha Rajiv Mishra (Borrower, Guarantor & Mortgagor) Address : Flat No. E/502, Fifth Floor, Manthan-222, Near Amar Tenament, Opp. Deriya Talab, Vatva, Vinzol Road, Vatva Gam, Ahmedabad. (Gujarat)-382440. Also At: 16/1, Vashisht Nagar, Bhaduat Nagar, Maninagar, Ahmedabad City, Ahmedabad (Gujarat)-380008. Mr. Rajiv Omprakash Mishra (Co-Borrower, Guarantor & Mortgagor) Address : Flat No. E/502, Fifth Floor, Manthan-222, Near Amar Tenament, Opp. Deriya Talab, Vatva, Vinzol Road, Vatva Gam, Ahmedabad. (Gujarat)-382440. Also At: Flat No. A/504, Mdhuli App in side Asopalav Soc. Mr. Ravi Rajiv Mishra (Co-Borrower & Guarantor), Address : Flat No. E/502, Fifth Floor, Manthan-222, Near Amar Tenament, Opp. Deriya Talab, Vatva, Vinzol Road, Vatva Gam, Ahmedabad. (Gujarat)-382440. Also At : Flat No. A/504, Mdhuli App in side Asopalav Soc. Nr. Sanskar School, Vatva, Ahmedabad (Gujarat)-382440.	All that piece and parcel of the constructed property being Flat No. E 502 Fifth Floor, E-Block Manthan-222, construction admeasuring about 119.00sq yards i.e. 99.50sq Mtrs super built up are together with undivided share of land admeasuring about 32.20sq Mtrs. in the scheme known as Manthan-222 scheme developed by Yash Infrastructure scheme located Opp. Shashi Avenue, Beside Ashapuri Residency, Near Vvaan Business Hub, Manthan Road, Vatva, Ahmedabad, Gujarat-382440 comprised in Survey no. 1159 of account no. 1455 of T.P No.128(Vatva- Aslali) of F.P. 222 Mouje: village Vatva, taluka Vatva in the district of Ahmedabad and registration sub district of Ahmedabad and registration subdistrict of Ahmedabad-11 (Aslali). The said Flat is bounded as under : On the East By : Common Plot, On the West By : Terrace, On the North By : Flat No. E/501, On the South By : Block No. F	18,81,000/- 1,88,100/- 10,000/-	IDIB9601103251 Symbolic Possession

• Encumbrances on property : Not Known

• Date and time of E-Auction : 19.03.2026 at 11:00 AM to 03:00 PM

• Date and time of EMD : By 18.03.2026 till 08:00 PM

Contact Person :
Mr. Mukesh Jangid (Authorised Officer), Mo.: 9829743273, 9829973511
Mr. Anil Kumar (Branch Manager), Mo.: 9416428207

Bidders are advised to visit the website (<https://www.baanknet.com>) of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call 8291220220. For Registration status and for EMD status please email to support.baanknet@psballiance.com For property details and photograph of the property and auction terms and conditions please visit: <https://www.baanknet.com> and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd. Contact No. 8291220220. Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://www.baanknet.com>

Bank Website
www.indianbank.bank.in

E-auction Website
<https://www.baanknet.com>



Date : 11.02.2026 I Place : Ahmedabad
Authorised Officer, Indian Bank



Cholamandalam Investment and Finance Company Limited
Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032.

E-AUCITON SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction sale notice of 15 days for sale of immovable assets under th Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the **PUBLIC IN GENERAL** and in particular to the Borrower(s) and Guarantor(s) indicated in **COLUMN (A)** that the below described immovable property(ies) described in **COLUMN (C)** Mortgaged / Charged to the secured creditor the **POSSESSION** of which has been taken as described in **COLUMN (D)** by the Authorized Officer of Housing **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :- Notice is hereby given to Borrower / Mortgagor(s)/ legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s)/ Mortgagor(s) (Since deceased), as the case may be indicated in **COLUMN (A)** under Rule 8(6) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

SR. NO.	[A] LOAN ACCOUNT NO. NAMES OF BORROWER(S) / MORTGAGER(S) / GAURANTOR(S)	[B] D/s. DUES TO BE RECOVERED (SECURED DEBTS)	[C] DESCRIPTION OF THE IMMOVABLE PROPERTY / SECURED ASSET	[D] TYPE OF POSSESSION	[E & F] RESERVE PRICE (IN ₹) EARNEST MONEY DEPOSIT (IN ₹)	[G] DATE OF AUCTION & TIME
1	Loan Account No.: LAP2STR000089784 Mr. Manish Mangilal Solanki Mrs. Hinaben Solanki Mr. Mangilal Solanki All are Residing at: 5-A, B Tower, Ratna Yogi Apartment, Nr. Someshwara Enclave, Vesu, Surat, Nr. Someshwara Enclave, Vesu, Surat, Nr. Someshwar Enclave, Surat, Gujarat - 395007 Also At : Flat No.: 5/A, 5th Fl. Bldg. No.: B, B/s. Dream Home, Nr. Someshwar Enclave, Vesu Surat City Surat, Gujarat-395007	Rs. 2651104/- (Rupees) Twenty Six Lakhs Fifty One Thousand Four Eight Only as on 10-09-2025	All the piece and parcel of immovable property Flat No. 5/A on the 5th Floor of B wing building known as "Ratnayogi Apartment" situated at Vesu Bearing Revenue Survey No. 91, New R. S. No. 69/1, T. P. Scheme No. 21 (Vesu) Old Final Plot No. : 9. New Final Plot no. 6 of Village: Vesu, Taluka Majura (Surat City), District: Surat total admeasuring about super Built up area 1310.00 Sq. feet i.e. 121.747 Square Meter, Built up area 80.46 Sq. Meters, Bounded As Under: East: Road, West: Someshwar Society, North: Adj. Revenue Survey No. 69 paiki, South: Adj. Revenue Survey No. 90	(Constructive)	Rs. 40,52,880/- (Rupees Forty Lakh Fifty Two Thousand Eight Hundred Eighty Only) Rs. 4,05,288/- (Rupees Four Lakh Five Thousand Two Hundred Eighty Eight Only)	04-03-2026 from 02.00 P.M. to 04.00 P.M (with automated extensions of 5 minutes each in terms of the Tender Document)

1. INSPECTION DATE : 02.03.2026

2. MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-.

3. Last date of submission of Bid/ EMD/ Request letter for participation is 03.03.2026 till 5 P.M.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. <https://www.cholamandalam.com> and www.auctionfocus.in.

* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and/or realisation thereof.

For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Sambhaji Patil on his Mobile 83775 83775 / Mr. Rahul Jitendrabhai Dhoobi on his Mobile No. +91 8758587337 & E mail is rahuljd@chola.murugappa.com official of **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** to the best of Knowledge and information of the Authorized Officer of **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** there are no encumbrances in respect of the above immovable properties/ secured Assets.

Date: 12-02-2026
Place: Surat
Sd/- AUTHORISED OFFICER
Cholamandalam Investment and Finance Company Limited



Indian Bank
Zonal Office : 301-311/3rd Floor, Neelkanth Avenue-1, Opp. Gujarat Vidyapeeth, C.U. Shah College Street, Income Tax Cross Road, Ashram Road, Ahmedabad-380014.
Phone: 079-27431248/27461066

E - AUCTION NOTICE
FOR SALE OF IMMOVABLE PROPERTIES
[See proviso Rule 8(6) / 9(1)]

Bank Website
www.indianbank.bank.in

E-auction website
<https://www.baanknet.com>



E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) / 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) and Mortgagor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical/Symbolic Possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 11.03.2026 for recovery of due to the Secured Creditor from the below mentioned Borrower(s) and Guarantor(s). The reserve price and the earnest money deposit and short description of immovable property are also mentioned hereunder

Sr. No.	Name of Borrowers/Guarantor/Mortgagor (s) & Branch Name	Detailed description of the Property	Amount of Secured debt	Reserve Price / Bid Inc. Amount	Property ID No. / Possession	Contact Person
1	M/s. Ambica Plastic (Borrower / Proprietorship Firm), Mr. Sahdevkumar Vishnuhbhai Patel (Proprietor / Mortgagor) Branch : Mehnsa	Property Details - 1 : All the pieces and parcels of immovable property bearing Shed No. N-3 & N-4 of Ground Floor Block/Phase N of Golden Industrial Estate which is situated in Survey/Block No 156, 157, 158P, 159P, 160P & 161P of Dhanot sim, Taluka - Kalol & District Gandhinagar in the state of Gujarat admeasuring 81.03 Sq Mtr & 90.94 Sq Mtr and bounded as under: Boundaries of Shed No. N-3 : North : Shed No. 02, South : Shed No. 04, East : Road, West : Wall Boundaries of Shed No. N-4 : North : Shed No. 03, South : Shed No. 05, East : Road, West : Wall Property Details - 2 : All the pieces and parcels of immovable property bearing Shed No. 23 of Ground Floor Block/Phase B of Golden Industrial Estate which is situated in Survey/Block No 156, 157, 158P, 159P, 160P & 161P of Dhanot sim, Taluka - Kalol & District Gandhinagar in the state of Gujarat admeasuring 25.06 Sq Mtr and bounded as under : Boundaries of Shed No. B-23 : North : Road, South : Shop No. 06, East : Shop No. 24, West : Shop No. 22 Property Details - 3 : All the pieces and parcels of immovable property bearing Shed No. B-24 & B-25 of Ground Floor Block/Phase B of Golden Industrial Estate which is situated in Survey/Block No 156, 157, 158P, 159P, 160P & 161P of Dhanot sim, Taluka - Kalol & District Gandhinagar in the state of Gujarat admeasuring 20.58 Sq Mtr & 20.48 Sq Mtr and bounded as under : Boundaries of Shed No. B-24 : North : Road, South : Shop No. 05, East : Shop No. 25, West : Shop No. 23 Boundaries of Shed No. B-25 : North : Road, South : Shop No. 04, East : Shop No. 26, West : Shop No. 24	Rs. 2,11,27,359.00 as on 07.02.2026. Plus interest till the date of realization & cost, charges & other expenses.	Rs. 28,37,000.00 Bid Inc. Amt. 10,000.00 Rs. 7,79,000.00 Bid Inc. Amt. 10,000.00 Rs. 15,68,000.00 Bid Inc. Amt. 10,000.00	IDIB96010902261 Physical Possession IDIB96010902262 Physical Possession IDIB96010902263 Physical Possession	Mr. Ashok Ram (Branch Manager) M.: 9427616315 Mr. Mukesh Jangid (Chief Manager) M.: 9829743273, 8999910549
2	Mrs. Nirupama Amarnath Nai (Borrower and Mortgagor), Mr. Amarnath Thakurdin Sharma (Guarantor) Branch : Ranna Park	Property Details : All that piece and parcel of immovable property at Flat no. E-1-402, 4th Floor, Block E1, having area adm. 46.82 sq.mtrs. along with undivided share 11.60 sq. mtrs. in the scheme known as "Umang Vatva" built up in Non-Agriculture land bearing survey no. 921, 987 TP Scheme no. 88, Final Plot No. 50.52/1 situated lying and being at Mouje : Vatva Taluka Vatva in the registration district of Ahmedabad with Sub District Ahmedabad 11 Aslali owned by Nirupama Amarnath Nai bounded as under : East: Flat No. E/1403, West: Flat No. E/1401, North: 7.51 mtr. Road, South: Flat No. E/1405	Rs. 11,15,431.00 as on 28.09.2025. Plus interest till the date of realization & cost, charges & other expenses.	Rs. 7,89,000.00 Bid Inc. Amt. 10,000.00	IDIB96011707002 Physical Possession	Mr. Saket Agarwal (Branch Manager), M.: 9592607991 Mr. Mukesh Jangid (Authorised Officer) M.: 9829743273, 8999910549

Earnest Money Deposit : 10% of Reserve Price.

Last Date & time for Submission of Process compliance Form with EMD amount : On 10.03.2026 up to 08.00 P.M. E-auction through <https://baanknet.com/> Registration should be completed by Intending bidder on or before EMD Date and there should be EMD balance in global wallet.

**E-Auction Date : On 11.03.2026
Between 11.00 A.M to 03.00 P.M. with unlimited extension.**

Detail of encumbrance, if any known to the Bank - There is no encumbrance on the property described hereunder to the best of knowledge &

આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ

(જૂની કેપિટલ વેલ રૂ. લીમીટેડ અને
આઈડીએફસી ટેકનો લીમીટેડ સાથે અમાલગમેટડ)

RCC - 165110TNR2014PLC097792

સુરક્ષિત નોંધણી : રજાસરોમ ટાવર, આઠમો માળ, હેલિકોપ્ટર સેડ, ચેટપેટ,
સેક્ટાઇ-૬૦૦૦૩૫, ફોન : +૯૧ ૪૪ ૪૫૪૪ ૪૦૦૦, ફેક્સ : +૯૧ ૪૪ ૪૫૪૪ ૪૦૨૨

પરિવિપક ૮ (નિયમ ૮(૧))
કંબળ લીમીટેડ (સ્વાયત્ત મિલકત માટે)

આથી આઈડીએફસી ફર્સ્ટ બીમીટેડ (જૂની કેપિટલ વેલ રૂ. લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડમાં અમાલગમેટડ) ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટીદારગણને અને રીઝર્વેશન ઓફ ફાનાનામિલકત અહેદાત અને એન્ડોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્સ્ટ્રમેન્ટ ઓફ્ટ, ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્સ્ટ્રમેન્ટ (એન્ડોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વાંચતી કલમ ૧૩(૧૨) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને તારીખ ૧૮.૦૧.૨૦૧૫ ના સૉમ વાગેના તારીખે જારી કરીને ૧. કિડાઅરુપ્પા દિસાનામાથા ચાવડા, ૨. દિલિપ દલામાથા ચાવડા, ૩. શાંતનુભદ્ર દિસાનામાથા ચાવડાને નોટીસમાં જણાવેલ રકમ ય. રૂ. ૮૪,૧૧૫.૧૭/- (રૂઝિયા આઠ લાખ તેલતીસી ઢબર ઓકો પંદર અને સતર પૈસા પુરા) ૧૭.૦૧.૨૦૧૫ મુજબ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા પડ્યાવું હેતુ.

દેવાદારો રકમની પાસ ચુકવવાની કરવામાં નિષ્ફળ ગયા હોવાથી, દેવાદાર અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે નીચે સહી કરનાર સિક્યોરીટી ઇન્સ્ટ્રમેન્ટ (એન્ડોર્સમેન્ટ) નોટીસ, ૨૦૦૨ ના નિયમ ૩ સાથે વાંચતી ઓકટની કલમ ૧૩ ની કલમ ૬(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતનો કંબળે ૦૬ ફેબ્રુઆરી, ૨૦૨૨ ને સૉમ લઈ લીધો છે. આથી જાણ કરવા કંઈને દેવાદારો અને જાહેર જનતાને આથી આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ (જૂની કેપિટલ વેલ રૂ. લીમીટેડ અને આઈડીએફસી ટેકનો લીમીટેડમાં અમાલગમેટડની રકમ ય. રૂ. ૮૪,૧૧૫.૧૭/- (રૂઝિયા આઠ લાખ તેલતીસી ઢબર ઓકો પંદર અને સતર પૈસા પુરા) અને તેના પડના વ્યાજના ચાલુને આદિન રહેશે.

સિક્યોડ મિલકત પરત મેળવવા માટે ઉપલબ્ધ સમયાના સંબંધમાં, ઓકટની કલમ ૧૩ ની પેટા કલમ (૮) ની જેગવાઈઓ પ્રતે દેવાદારોનો દ્યાન દેવવા આવે છે.

સ્વાયત્ત મિલકતની વિગત

રેસિડેન્સીયલ હાઉસ નં. ૪૩૪, ૧મીન ફોરકાટ આશરે ૧૦૦ સે, રાડ, આમતત ૧મીન, મોયે-ગામ-વિરપુર, તાલુકો-રંકાવડ, જિલ્લો-મોરબી, રાજ્ય-ગુજરાત પાતેની મામતત મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા : પુર્વ : રોડ, પશ્ચિમ : લખમાથ કારાન મિલકત, ઉત્તર : બળાંતં દયાની મિલકત, દક્ષિણ : કેશવજા માથુની મિલકત

સહી/-અધિકૃત અધિકારી
આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ
(જૂની કેપિટલ વેલ રૂ. લીમીટેડ અને
આઈડીએફસી બેંક લીમીટેડ સાથે અમાલગમેટડ)

IDFC FIRST
Bank

તારીખ : ૦૬.૦૨.૨૦૨૬

સ્થાન : ગુપ્તપાલ

સહી : ૪૪૪૦૮૦૫૭

ફોર્મ એ

સાર્વજનિક જાહેરાત

(ઇન્સ્ટીટ્યુશની અને બેંકરજટની બોર્ડ ઓફ ઇન્ડિયા
(સ્વૈચ્છિક ફંડડા પ્રક્રિયા) નિયમનો, ૨૦૧૭ ના નિયમનમ ૧૪)

અમીનો કિસ્ચેન્સીંગ સોલ્યુશન્સ પ્રાઇવેટ લીમીટેડના કેડીટરોની જાણકારી માટે

સંબંધિત વિગતો

૧. કોર્પોરેટ ઇલાઇડનું નામ	અમીનો કિસ્ચેન્સીંગ સોલ્યુશન્સ પ્રાઇવેટ લીમીટેડ
૨. કોર્પોરેટ ઇલાઇડનું સંચાલનની તારીખ	૧૩.૧૦.૨૦૧૭
૩. કોર્પોરેટ ઇલાઇડની જેના રજીસ્ટ્રેટર ઇલાઇડ	કંપની રજીસ્ટ્રાર- અમદાવાદ, ગુજરાત, કંપની કાયદા, ૨૦૧૩ કેટલે ઇનકોર્પોરેટ્ડ/રજીસ્ટર્ડ છે
૪. કોર્પોરેટ ઇલાઇડનો કોર્પોરેટ ઓબન નંબર / લીમીટેડ કંપનીની લીમીટેડ/લીમીટેડનંબર	U29252G2001PTTC40102
૫. કોર્પોરેટ ઇલાઇડની રજીસ્ટર્ડ ઓફિસ અને મુખ્ય ઓફિસ (જે કોટ ઓફ નેમ) નું સંચાલન	સુમાપલ, બી-૧, સમીપ કાર્ડ, જુના પાસરા રોડ, વલેકસ, ૩૮૦૦૨૦
૬. કોર્પોરેટ ઇલાઇડના સંબંધમાં કંપનીની જરૂરના તારીખ	૧૦.૦૨.૨૦૨૬
૭. કંપના અધિકારીનું નામ, સંચાલન, ઉમેરેલ બેંકો, ટેલિફોન નંબર અને રજીસ્ટ્રેશન નંબર	કમ્પાઇન - ઇન્સ્ટીટ્યુટ પ્રોટેક્શન બી-૨૦૩, મુમુર્ગાઇ ઘરાવ, એચ એસ પુનિન્ટેલી, સપાજબંધ, વલેકસ-૩૮૦૦૨૦ ઉમેરેલ: kashyap.cs.ip@gmail.com રજીસ્ટ્રેશન નં: IBBI/IFA-002/IF-N00367/2017-18/11035
૮. ઘરાવો જેના કરવાની ઓફી તારીખ	૧૧.૦૩.૨૦૨૬

આથી નોટીસ આપવામાં આવે છે કે અમીનો કિસ્ચેન્સીંગ સોલ્યુશન્સ પ્રાઇવેટ લીમીટેડ ૧૦ ફેબ્રુઆરી, ૨૦૨૬ ના રોજ સ્વૈચ્છિક ફંડડાની જાહેરાત કરી છે.

અમીનો કિસ્ચેન્સીંગ સોલ્યુશન્સ પ્રાઇવેટ લીમીટેડના રેકર્ડલેડરોએ આથી વિગત નો પાલન જણાવેલ સંચાલના માટે ૬૫ કડા અધિકારીની ૧૧ માર્ચ, ૨૦૨૬ ના રોજ અથવા એ પહેલા તેમના દવાઓના દવા કરવા જણાવેલ સંચાલના માટે છે.

આથી કસ્ટોમર કેડીટરો ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દવાઓ સુધારતી કરી જકડે. અન્ય તમામ કેડીટરો પત્રો, અથવા માર્કેટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે. ખોટા અને ગેરમાર્ગે દોરવા પુરાવાઓની સુધારતી કરી પાલન લે.

સહી /-
કરશ્યા શાહ

અમીનો કિસ્ચેન્સીંગ સોલ્યુશન્સ પ્રાઇવેટ લીમીટેડના ફંડડા અધિકારી

રજીસ્ટ્રેશન નં: IBBI/IFA-002/IF-N00367/2017-18/11035

તારીખ: ૧૦ ફેબ્રુઆરી, ૨૦૨૬
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